



2026:AHC:31138

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2105 of 2026

Rakesh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)

: Shishir

Counsel for Respondent(s)

: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shishir Kumar Sharma, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed as Constable on 01.01.1987 and thereafter, he was promoted on the post of Head Constable on 18.05.2017, he seeks promotion on the post of Sub Inspector.

3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by second respondent, Uttar Pradesh Police Recruitment & Promotion Board Tulsi Ganga Complex, 19-C, Vidhan Sabha Marg, Uttar Pradesh, Lucknow through its Chairman, Secretary.

4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by Uttar Pradesh Police Recruitment & Promotion Board Tulsi Ganga Complex, 19-C, Vidhan Sabha Marg, Uttar Pradesh, Lucknow through its Chairman, Secretary.

5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Uttar Pradesh Police Recruitment & Promotion Board Tulsi Ganga Complex, 19-C, Vidhan Sabha Marg, Uttar Pradesh, Lucknow through its Chairman,

Secretary by **27.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months bearing in mind eligibility, suitability and other factors.

6. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

February 12, 2026
Rajesh